Suppl- List 4 Sr. No. 66

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

CRM(M) No. 155/2020 CrlM No. 428/2020

Sandeep Kumar

...Petitioner

Through: - Mr. Anil Sethi, Advocate with Ms. Shiba Sethi, Advocate

v/s

Union Territory of J&K and others

...Respondent

Through: - Mr. Aseem Sawhney, AAG

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE
ORDER

Perused the objections filed on behalf of the respondent Nos. 1 & 2. The counsel for the petitioner has also filed an application with the communication dated 05.05.2020 addressed to the Commandant by the SHO wherein the presence of the petitioner Sandeep Kumar is sought in the FIR No. 19/2020 registered with Police Station, Arnia. The interim direction in favour of the petitioner Sandeep Kumar is opposed as it is submitted in the objections that the petitioner had made the prosecutor pregnant after promising to marry her and that the investigation has made out a case against the accused under section 376/506 RPC. The custodial interrogation of the accused is required in the case.

After considering the facts mentioned in the petition and objections filed by the respondents and directions passed by this court in various petitions which are placed on record the court is of the view that interim directions are required to be issued in the petition. It is accordingly

directed that no coercive measure shall be taken against the petitioner. However, the investigation in the case can continue. The direction shall remain in operation till next date.

List on 01.07.2020.

(PUNEET GUPTA)
JUDGE

Jammu 17.06.2020 Shammi

